NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.114/(MAH)/2013 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2016

NAME OF THE PARTIES: M/s. India Infrastructure Fund

V/s. M/s. Hanjer Biotech Energies Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 235, 237, 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

Navesh Rotnam 1/b Ashvin Anklad Areth
Advocate. & A880C. for Respondent

1/2 A2B & PARTHORS

3) Shivangi Agaswal for Respondent

1/b Prilegal (Hanjer Biokeh)

Order

C.P. No. 114/235,237,397-398/CLB/MAH/2013

- 1. Ld. Counsels for both the sides are present
- A compilation of orders of the Hon'ble High Court and Hon'ble Supreme Court is required, so that the NCLT can act upon accordingly if needed.
- Since matter is Sub-Judice before Higher Judical forum, as stated by Ld. Advocate
 of both the parties, hence, adjourned to 16.11.2016 date duly communicated to both
 the sides.

sd/-

Dated: 14.09.2016 Shri M.K. Shrawat Member (Judicial)